

ITEM NO.1735

COURT NO.17

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 4941/2022

RAJKUMAR AGARWAL

Appellant(s)

VERSUS

VEHICLE TATA VENTURE NO. UP 70 BM 1600
COMMERCIAL AUTO SALES PRIVATE LIMITED
THR. ITS DIRECTOR SANSKAR GUPTA & ORS.

Respondent(s)

Only SLP (C) NOs. 19419/2023 & 19422/2023 are to be listed.

WITH

SLP(C) No. 19422/2023 (IV-B)SLP(C) No. 19419/2023 (IV-B)

Date : 22-07-2026 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R. MAHADEVAN
[IN CHAMBERS]

For Appellant(s) : Mr. Rajiv Tyagi, AOR
Ms. Ankita Chaudhary, AOR

For Respondent(s) : Mr. Kushagra Pandey , AOR
Mr. Ranjan Kumar Pandey, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 19422/2023

1. Learned counsel for the petitioner has neither taken steps nor file fresh particulars in respect of respondent nos. 1 to 4 in terms of the order dated 22.08.2025.

2. Four weeks time is granted to learned counsel for the petitioner to do the needful failing which the petition qua respondent nos. 1 to 4 shall stand dismissed without further reference to the Court.

SLP(C) No. 19419/2023

1. Learned counsel for the petitioner has neither taken steps nor file fresh particulars in respect of respondent no. 1 in terms of the order dated 22.08.2025.

2. Four weeks time is granted to learned counsel for the petitioner to do the needful failing which the petition qua respondent no. 1 shall stand dismissed without further reference to the Court.

(KANCHAN CHOUHAN)
SENIOR PERSONAL ASSISTANT

(POOJA KOHLI)
COURT MASTER (NSH)